

PUNJAB VIDHAN SABHA

BILL NO. 5-PLA-2024

THE PUNJAB STATE ELECTION COMMISSION (AMENDMENT)

BILL, 2024

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha:-

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BILL

further to amend the Punjab State Election Commission Act, 1994.

BE it enacted by the Legislature of the State of Punjab in the Seventy-fifth Year of the Republic of India as follows: -

1. (1) This Act may be called the Punjab State Election Commission (Amendment) Act, 2024.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab State Election Commission Act, 1994, for section 129, the following section shall be substituted, namely:-

Substitution of section 129 in Punjab Act 19 of 1994.

"129. (1) The authorities specified in sub-section (2) shall, when

Staff of certain authorities to be made available for election work.

so requested by the State Election Commissioner or a District Electoral Officer, make available to any Returning Officer, such staff, as may be necessary for the performance of any duties in connection with an election.

(2) The following shall be the authorities for the purposes of sub-section (1), namely:-

- (i) every local authority;
- (ii) every university established or incorporated by or under a Central, Provincial or State Act;

- (iii) a Government Company as defined in clause (45) of section 2 of the Companies Act, 2013; and
- (iv) any other institution, concern or undertaking which is established by or under a Central, Provincial or State Act, or which is controlled or financed wholly or substantially by funds provided, directly or indirectly, by the Central Government or a State Government."

CHANDIGARH:
THE 13TH MARCH, 2024

RAM LOK KHATANA,
SECRETARY.

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